

Gram Nyayalayas

†1906. SHRI RAGHUNANDAN SHARMA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Gram Nyayalayas set up by Government in different parts of the country;
- (b) whether Government is considering to increase the number of these Nyayalayas keeping in view the increasing number of court cases; and
- (c) if so, the number of courts to be set up in the country along with the location thereof, State-wise?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) As per the provisions of Section 3 of the Gram Nyayalayas Act, 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. Since the coming into force of the Gram Nyayalayas Act, 2008; the States of Maharashtra, Madhya Pradesh, Orissa and Rajasthan have notified 95 Gram Nyayalayas, out of which 47 have started functioning.

The Central Government has requested the State Governments to set up more Gram Nyayalayas in consultation with their respective High Courts. As the Gram Nyayalayas are to be established for every Panchayat at Intermediate level, it is estimated that nearly five thousand Gram Nyayalayas would be ultimately set up, the locations of which are to be decided by the respective State Governments.

Revision of court fee structure

1907. SHRI M.V. MYSURA REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that court fee structure has not been revised since 1966 in the Supreme Court and all tribunals set up under Central legislations;
- (b) whether it is also a fact that an advocate has to pay only Rs.3 to file his Vakalatnama and Rs.5 for his appearance before the court;
- (c) whether his Ministry is considering a proposal to revise the court fee structure; and
- (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) As intimated by the Hon'ble Supreme Court of India, Supreme Court Rules, 1966 relating to payment of Court Fee for filing cases in the Supreme Court of India have been revised from time to time.

(b) Yes, Sir.

(c) and (d) The Law Commission of India has been requested to examine the issue of revision of court fee structure. Report/recommendations of the Commission is awaited.

† Original notice of the question was received in Hindi.